



2026:AHC:25176

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1690 of 2026

Neeta Devi Sharma

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Irfan Ahmad Malik
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Irfan Ahmad Malik, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed on the post of Police Constable on 25.11.1982, promoted as Head Constable in the year 1998, and further promoted as Sub-Inspector in the year 2018 and he superannuated on 31.12.2021. It is the case of the writ petitioner that pay-fixation has been done to the detriment of the writ petitioner, as the same has been reduced from Rs.62,000/- to Rs.58,600. Learned counsel for the writ petitioner submits that unilaterally order has been passed to the detriment of the writ petitioner.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

February 5, 2026

N.S.Rathour

(Vikas Budhwar,J.)